

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**
4. **Shri A.H. Jung, Member**

Petition No. 107/2005

In the matter of

Determination of Provisional Transmission tariff for 400 kV S/C Hyderabad-Kurnool-Gooty and Gooty-Neelmangala lines alongwith bay extensions and equipment at Hyderabad, Kurnool & Gooty associated with Ramagundam-III transmission system in Southern Region for the period from date of commercial operation to 31.3.2009.

And in the matter of

Power Grid Corporation of India Limited

..Petitioner

Vs

1. Karnataka Power Transmission Corporation Ltd, , Bangalore
2. Transmission Corporatin of Andhra Pradesh Ltd., Hyderabad
3. Kerala State Electricity Board, Thiruvananthapuram
4. Tamil Nadu Electricity Board, Chennai
5. Electricity Department, Govt. of Pondicherry

.....Respondents

The following were present:

1. Shri U.K. Tyagi, PGCIL
2. Shri P.C. Pankaj, PGCIL
3. Shri M.M. Mondal, CM (Fin), PGCIL
4. Shri Rakesh Prasad, PGCIL
5. Shri R. Krishnaswami, TNEB
6. Shri S. Sowmyanarayan, TNEB
7. Shri V. Bharatheesha Rao, KPTCL

**ORDER
(DATE OF HEARING: 31.1.2006)**

The application is made for approval of provisional transmission charges for 400 kV S/C Hyderabad-Kurnool-Gooty and Gooty-Neelmangala lines along with bay extensions and equipment at Hyderabad, Kurnool & Gooty associated with Ramagundam-III transmission system (the transmission system) in Southern Region.

2. The administrative approval and expenditure sanction for the scheme for strengthening of grid system and evacuation of power from Ramagundam Stage-III in Southern Region was accorded by the Ministry of Power vide letter dated 29/30.8.2001 at an estimated cost of Rs.390.12 crore, which includes IDC of Rs. 42.04 crore. The details of the assets covered in the present petition and their scheduled date are as under:

S.No.	Name of asset	Scheduled completion	Date of commercial operation
1.	400 kV S/C Hyderabad-Kurnool-Gooty transmission line along with associated bays	August,2005	1.3.2005
2.	400 kV S/C Gooty-Neelmangala line along with associated bays and equipments	August,2005	1.5.2005

3. The details of estimated completion cost of the transmission assets are as under:

(Rs. in lakh)

S. No	Name of asset	Apportioned approved cost	Estimated completion cost	Actual expenditure up to date of commercial operation as per the Chartered Accountant's certificate dated 31.5.2005	Balance Estimated expenditure
1.	400 kV S/C Hyderabad-Kurnool-Gooty transmission line along with associated bays	11324.50	8840.64	8048.20	792.44
2.	400 kV S/C Gooty-Neelmangala along with associated bays and equipments	8982.50	7147.19	6580.21	566.98

4. The annual provisional transmission charges claimed by the petitioner are given hereunder:

(Rs. in lakh)

S.No.	Name of asset	2004-05	2005-06	2006-07	2007-08	2008-09
1.	400 kV S/C Hyderabad-Kurnool-Gooty transmission line along with associated bays	82.24 (pro-rata)	988.27	990.93	987.77	984.34
2.	400 kV S/C Gooty-Neelmangala line along with associated bays and equipments	-	708.10	772.80	768.67	764.28
	Total	82.24	1696.37	1763.73	1756.44	1748.62

5. The petitioner has claimed provisional transmission charges based on the capital cost as on the date of commercial operation. The petitioner has published notices in the newspapers on the provisional tariff proposal in accordance with the procedure specified by the Commission.

6. The Commission has considered the capital expenditure up to the date of commercial operation as the base for determining the provisional tariff. However, we allow annual transmission charges of Rs. 937.54 lakh and Rs. 733.85 respectively lakh for the transmission assets, on provisional basis from the date of commercial operation subject to adjustment after determination of final tariff. The provisional transmission charges are 95% of the transmission charges claimed by the petitioner.

7. The petitioner has sought approval for the reimbursement of expenditure of Rs. 83,232/- incurred on publication of notices in the newspapers. The petitioner shall claim reimbursement of the said expenditure directly from the respondents in one installment in the ratio applicable for sharing of transmission charges. The petitioner has also sought reimbursement of filing fee of Rs.5 lakh paid. A final view on reimbursement of filing fee is yet to be taken by the Commission for which views of the stakeholder have been called for. The view taken on consideration of the

comments received shall apply in the present case as regards reimbursement of filing fee.

8. With the above, the present petition stands disposed of. The petitioner shall file the fresh petition for approval of final tariff in accordance with the Commission's regulations on the subject latest by 31.5.2006.

**sd-/
(A.H. JUNG)
MEMBER**

**sd-/
(BHANU BHUSHAN)
MEMBER**

**sd-/
(K.N.SINHA)
MEMBER**

**sd-/
(ASHOK BASU)
CHAIRMAN**

New Delhi dated the 13th February 2006